**GOVERNMENT OF INDIA**
**MINISTRY OF LAW AND JUSTICE**
**DEPARTMENT OF LEGAL AFFAIRS**

**LOK SABHA**
**UNSTARRED QUESTION NO. 2191**
**TO BE ANSWERED ON FRIDAY, THE 31st JULY, 2026**

**JUDICIAL PROCEEDINGS AGAINST PUBLIC OFFICIALS**

**†2191. SHRI NEERAJ MAURYA:**
**SHRI SUNIL BOSE:**

Will the Minister of **LAW AND JUSTICE** be pleased to state:

(a) the total number of cases that have come to light over the last five years where legal or judicial proceedings were initiated against public officials or agencies based on the findings of audit reports by the Comptroller and Auditor General (CAG);

(b) the measures implemented by the Government to strengthen legal compliance and accountability mechanisms based on the findings of CAG reports; and

(c) whether the Government proposes to amend the law to effectively implement the CAG recommendations across Ministries and States?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

**(a):** The Central Bureau of investigation has registered one case i.e. RC33/2022-EO-III-Delhi dated 12.07.2022 on the basis of Comptroller and Auditor General Report No. 7 of 2012-2013 regarding performance audit of allocation of Coal Blocks and augmentation of Coal production. Upon completion of investigation, a closure report was filed on 31.03.2025 in the competent Court.

**(b):** Measures have been undertaken at improving legal compliance and accountability regarding the audit findings of the Comptroller and Auditor General (CAG). This involves the concerned Ministries and Departments examining the CAG's audit reports and preparing Action Taken Notes (ATNs) where necessary; the Public Accounts Committee (PAC) reviewing the CAG's reports and then making recommendations along with keeping an eye on compliance; the strengthening of internal audit and financial management systems within the

Ministries and Departments; the periodic review of unresolved audit observations and inspection reports; the issuance of administrative instructions by the Department of Expenditure and by other appropriate authorities to enhance financial governance, internal controls and compliance with the General Financial Rules (GFRs), the Delegation of Financial Powers Rules (DFPRs) and other relevant financial instructions.

**(c):** There is no such proposal.

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